

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1979-80 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1979-80.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (3) above. [Placed in Library. See No. LT-2031/81].

(5) A statement (Hindi and English versions) explaining reasons for not laying the Audited Accounts of the Centre for Cultural Resources and Training, New Delhi; for the year 1979-80 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT-2032/81].

SUGAR (PRICE DETERMINATION FOR 1980-81 PRODUCTION) (2ND AMDT.) ORDER, 1981.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): I beg to lay on the Table a copy of the Sugar (Price Determination for 1980-81 Production) (Second Amendment) Order, 1981 (Hindi and English versions) published in Notification No. GSR 78(E), in Gazette of India dated the 25th February, 1981 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2033/81].

INCOME-TAX (4TH AMDT.) RULES, 1981, NOTIFICATIONS UNDER CUSTOMS, ACT, 1962 AND CENTRAL EXCISE RULES, 1944.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table:

(1) A copy of the Income-tax (Fourth Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 139(E) in Gazette of India dated the 28th February, 1981, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-2034/81].

(2) A copy of Notification No. GSR 82(E) (Hindi and English versions) published in Gazette of India dated the 27th February, 1981, together with an explanatory memorandum making certain amendment to Notification No. 342-Customs dated the 2nd August, 1976 so as to delete Greece from the list of countries which are eligible for tariff preference, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-2035/81].

(3) A copy of Notification No. GSR 231 (Hindi and English versions) published in Gazette of India dated the 28th February, 1981 together with an explanatory memorandum containing clarification that refinery gas is exempt from the whole of excise duty when used as fuel or as raw material for the production of refinery products, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-2036/81].

STATEMENT RE: TEXTILE POLICY

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): I beg to lay on the Table a statement (Hindi and English versions) on Textile Policy. [Placed in Library. See No. LT-2037/81].

MR. SPEAKER: Shrimati Pramila Dandavate.

SHRI DEVI LAL: ** (Interruptions)**

MR. SPEAKER: Nothing is going on record without my permission. Shrimati Pramila Dandavate is in possession of the floor. The lady member is in possession of the floor.